

4ITEM NO.22

COURT NO.13 SECTION XI
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. 5/2016 in Civil Appeal No.10453/2016

DR. CHANDRA MOHAN VARMA

Appellant(s)

VERSUS

STATE OF UP AND ORS

Respondent(s)

(For deletion of respondents and office report)

Date : 02/01/2017 This application was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD

[IN CHAMBERS]

For Appellant(s) Mr. Talha A. Rahman, Adv.

Mr. Ujwal Singh, Adv.

For Mr. M. Shoeb Alam, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

I.A. No.5 of 2016 filed for deletion of the names of
Respondent Nos.2 to 8 from the array of parties is allowed on the
ground that they are proforma respondents, at the risk and cost of
the appellant.

Cause title be amended accordingly.

(RASHI GUPTA)

SR.P.A. (SUKHBIR PAUL KAUR)

AR-CUM-PS